Email **reg.gen-tshc@aij.gov.in**

Request for publication and wide circulation of Vacancy Circular dated 21.08.2020- reg.

From : SAMARTH KRISHNA <samarth.krishna@gov.in> Fri, Aug 21, 2020 11:44 AM

Subject : Request for publication and wide circulation of Vacancy Circular dated 21.08.2020- reg. 2 attachments

REGISTRAR GENERAL
24 AUG 2020
SO, Spl. Officer Sec.
VERIFY & PUT UP

To : rgjhc-jhr <rgjhc-jhr@nic.in>, registrar general <hc-sik@nic.in>, Orissa High Court <highcourt.or@nic.in>, High Court of Uttarakhand <highcourt-ua@nic.in>, Registrar General <hicourt-hp@nic.in>, hcm imphal <hcm_imphal@yahoo.co.in>, rj-hc-guj@nic.in, rg@allahabadhighcourt.in, Jaipur Jaipur Bench <hcjaipur-rj@nic.in>, Registrar General High Court of Judicature at Patna <rg.pathc@indiancourts.nic.in>, Registrar General regrgenl <regrgenl@nic.in>, rghc cal <rghc_cal@rediffmail.com>, Registrar General High Court of Jammu and Kashmir <rg.jkhc@indiancourts.nic.in>, REGISTRAR GENERAL <reggenaphc@nic.in>, Registrar General High Court of Chhattisgarh <rg.cghc@indiancourts.nic.in>, Registrar (Genl Admn) <rga.dhc@nic.in>, Gauhati High Court <hc-asm@nic.in>, rghck.kar <rghck.kar@nic.in>, REGISTRAR <hckerala@nic.in>, mphc <mphc@nic.in>, highcourtmeghalaya@gmail.com, Sandeep Sharma <highcourtchd@indianjudiciary.gov.in>, Registrar General Telangana <reg.gen-tshc@aij.gov.in>, rg trphc indiancourts <rg.trphc.indiancourts@nic.in>, Bombay High Court <hcbom.mah@nic.in>

1088

Cc : Rajesh Ranjan <rajesh.ranjan@gov.in>, Rajesh Ranjan <rajesh.ranjan@nic.in>, Pradeep Toppo <pradeep.toppo@nic.in>, Sachin Dhania <sachin.d@gov.in>, Ravinder IAS <ravinder@ias.gov.in>, Abhinandan <abhinandan.m@gov.in>

Sir,

It is requested that the vacancy circulars dated 21 August, 2020 for filing up the post of Chairman and Vice Chairman in Intellectual Property Appellate Board (IPAB) enclosed herewith in the attached file as Annexure-II and Annexure-III may be given wide publicity and circulated among the existing and retired judges of the High Court in your database.

The interested persons may apply by addressing to Shri Rajesh Ranjan, Under Secretary, Department for Promotion of Industry and Internal Trade, Ministry of Commerce & Industry, Government of India, at rajesh.ranjan@gov.in furnishing the Bio-data in the proforma placed at Annexure -IV.

Regards,

Samarth Krishna
Young Professional
IPR Estt. Section
Department for Promotion of Industry and Internal Trade
Ministry of Commerce
Udyog Bhawan
Delhi

ANNEXURE I.pdf

1 MB

Letter to registrar general all high courts.pdf
6 MB

F. No. 24017/34/2020-IPR-I
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
(IPR-Establishment Section
****

Udyog Bhawan, New Delhi-110 011.
Dated: Friday, 21st August, 2020

To,

The Registrar General,
All High Courts.
[As per list]

Subject: Filling up the posts of Chairman and Vice-Chairman of the Intellectual Property Appellate Board (IPAB) at Chennai – regarding.

Sir,

I am directed to say that it is proposed to fill up the post of the Chairman and Vice-Chairman of IPAB at Chennai in terms of provisions of the Tribunal, Appellate Tribunals and Other Authorities (Qualifications, Experience and Other Conditions of service of Members) Rules, 2020. A copy of Notification of the said Rules; i.e., No. G.S.R. 109(E), dated 12th February, 2020 is enclosed in **Annexure-I.**

2. The Search-cum-Selection Committee chaired by Hon'ble Chief Justice of India in its meeting dated 14th August, 2020 has inter-alia desired that the posts may be given wide publicity through Registrar General of all High Courts.

3. It is, accordingly, requested that the vacancy circulars dated 21st August, 2020 enclosed herewith as **Annexure-II** and **Annexure-III** may be given wide publicity and circulated among the existing and retired judges of the High Court in your database. The interested persons may apply by addressing to Shri Rajesh Ranjan, Under Secretary, Department for Promotion of Industry and Internal Trade, Ministry of Commerce & Industry, Government of India, at *rajesh.ranjan@gov.in* furnishing the Bio-data in the proforma placed at **Annexure -IV.**

4. It may be noted that the applications with complete proforma (**Annexure-IV**) received on or before the stipulated date will only be considered.

Yours sincerely,

(Rajesh Ranjan)
Under Secretary to the Government of India
Tele.011-2306 3651
e-mail: *rajesh.ranjan@gov.in*

Encl.: As above.

अनुबंध -II

फा.संख्या. पी-24017/34/2020-आईपीआर-I
भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
आईपीआर-स्थापना अनुभाग

उद्योग भवन, नई दिल्ली - 110 011.
दिनांक : शुक्रवार, 21 अगस्त, 2020

रिक्ति

उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) बौद्धिक संपदा अपीलीय बोर्ड (आईपीएबी), चेन्नै के अध्यक्ष पद हेतु आवेदन आमंत्रित करता है।

2. आईपीएबी एक अपीलीय बोर्ड है, जिसकी स्थापना डीपीआईआईटी के प्रशासनिक नियंत्रणाधीन व्यापार चिह्न अधिनियम, 1999 की धारा 83 के तहत की गई है। इसके क्षेत्राधिकार में बौद्धिक संपदा अधिकार (आईपीआर) से संबंधित विभिन्न कानूनों के अंतर्गत उसे सौंपे गए मामले आते हैं।

3. अधिकरण, अपीलीय अधिकरण और अन्य प्राधिकरण (सदस्यों की अर्हता, अनुभव और अन्य सेवा शर्तें) नियमावली, 2020 द्वारा निर्धारित पात्रता और अर्हता, जो कि नीचे दी गई है, को पूरा करने वाले व्यक्ति **अनुबंध** में निर्धारित प्रपत्र में आवेदन कर सकते हैं और यह आवेदन डीपीआईआईटी को **18 सितंबर, 2020 को सांय 5:00 बजे तक या उससे पहले** प्राप्त हो जाए:

पद	अध्यक्ष, आईपीएबी (एक पद)
स्थान	चेन्नै, तमिलनाडु
वेतनमान	वेतन 2,50,000 रु. प्रति माह (नियत) और उक्त नियमों के तहत अनुमत अन्य भत्ते और लाभ
पात्रता मानदंड	व्यक्ति अध्यक्ष के रुप में नियुक्ति के लिए पात्र नहीं होगा, जब तक कि वह - क. उच्च न्यायालय का न्यायाधीश हो या रहा हो; अथवा ख. कम से कम तीन वर्ष की अवधि तक अपीलीय बोर्ड (आईपीएबी) के उपाध्यक्ष के पद पर रहा हो
आयु सीमा	70 वर्ष (सेवानिवृत्ति आयु) से अधिक नहीं होनी चाहिए
अवधि और कार्यकाल	अध्यक्ष चार वर्ष की अवधि के लिए अथवा सत्तर वर्ष की आयु तक, जो भी पहले हो, पद पर रहेगा।

4. पात्र और इच्छुक व्यक्ति **अनुबंध** में दिए गए प्रपत्र में अपना आवेदन श्री राजेश रंजन, अवर सचिव, उद्योग संवर्धन और आंतरिक व्यापार विभाग, वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार को *rajesh.ranjan@gov.in* पर भेज सकते हैं।

(राजेश रंजन)
अवर सचिव, भारत सरकार
दूरभाष: +91-11-23063651
ई-मेल: *rajesh.ranjan@gov.in*

Annexure-II

F. No. 24017/34/2020-IPR-I
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-Establishment Section

Udyog Bhawan, New Delhi-110 011
Dated: Friday, 21st August, 2020

Vacancy

Department for Promotion of Industry and Internal Trade (DPIIT), invites applications for the post of Chairman, Intellectual Property Appellate Board (IPAB), Chennai.

2. IPAB is an Appellate Board, established under Section 83 of the Trade Marks Act, 1999 under the administrative control of DPIIT. It exercises jurisdiction over the matters entrusted with it under the various laws related to Intellectual Property Rights (IPR).

3. Persons fulfilling the eligibility and qualifications laid down by the Tribunal, Appellate Tribunal and Other Authorities (Qualifications, Experience and Other Conditions of Service of Members) Rules, 2020 as listed below may apply on the prescribed proforma in ***Annexure,*** so as to reach DPIIT on or before **5:00 PM on 18th September, 2020:**

Post	Chairman, IPAB (one post)
Location	Chennai, Tamil Nadu
Pay Scale	A salary of Rs. 2,50,000 (fixed) per month and other allowances and benefits as are admissible under the said Rules.
Eligibility Criteria	A person shall not be qualified for appointment as Chairman, unless he- a. is, or has been, a Judge of High Court; or b. has, for a period of not less than three years, held office as Vice-Chairman of the Appellate Board (IPAB)
Age limit	Not more than 70 years (retirement age)
Term and tenure	The Chairman shall hold office for a term of four years or till he attains the age of seventy years, whichever is earlier.

4. Eligible and willing persons may submit their application in the proforma given in ***Annexure*** to Shri Rajesh Ranjan, Under Secretary, Department for Promotion of Industry and Internal Trade, Ministry of Commerce & Industry, Government of India, at *rajesh.ranjan@gov.in.*

(Rajesh Ranjan)
Under Secretary to the Government of India
Tel: +91-11-2306 3651
e-Mail: *rajesh.ranjan@gov.in*

अनुबंध-III

फा.संख्या. पी-24017/34/2020-आईपीआर-I

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
आईपीआर-स्थापना अनुभाग

उद्योग भवन, नई दिल्ली - 110 011.
दिनांक : शुक्रवार, 21 अगस्त, 2020

रिक्ति

उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) बौद्धिक संपदा अपीलीय बोर्ड (आईपीएबी), चेन्नै के उपाध्यक्ष पद हेतु आवेदन आमंत्रित करता है।

2. आईपीएबी एक अपीलीय बोर्ड है, जिसकी स्थापना डीपीआईआईटी के प्रशासनिक नियंत्रणाधीन व्यापार चिह्न अधिनियम, 1999 की धारा 83 के तहत की गई है। इसके क्षेत्राधिकार में बौद्धिक संपदा अधिकार (आईपीआर) से संबंधित विभिन्न कानूनों के अंतर्गत उसे सौंपे गए मामले आते हैं।

3. अधिकरण, अपीलीय अधिकरण और अन्य प्राधिकरण (सदस्यों की अर्हता, अनुभव और अन्य सेवा शर्तें) नियमावली, 2020 द्वारा निर्धारित पात्रता और अर्हता, जो कि नीचे दी गई है, को पूरा करने वाले व्यक्ति निर्धारित प्रपत्र में आवेदन कर सकते हैं और यह आवेदन डीपीआईआईटी को **'रोजगार समाचार' में प्रकाशन की तिथि के चार सप्ताह के भीतर या इससे पहले** प्राप्त हो जाए:

पद	उपाध्यक्ष, आईपीएबी (एक पद)
स्थान	चेन्नै, तमिलनाडु
वेतनमान	वेतन 2,25,000 रु. प्रति माह और उक्त नियमों के तहत अनुमत अन्य भत्ते और लाभ
पात्रता मानदंड	व्यक्ति उपाध्यक्ष के रुप में नियुक्ति के लिए पात्र नहीं होगा, जब तक कि वह - क. उच्च न्यायालय का न्यायाधीश हो या रहा हो; अथवा ख. दो वर्ष के लिए न्यायिक सदस्य या तकनीकी सदस्य रहा हो और उसके पास विधि में डिग्री के साथ बार में प्रैक्टिस करने का बारह वर्ष का अनुभव रहा हो अथवा राज्य न्यायिक सेवा में बारह वर्ष का अनुभव रहा हो।
आयु सीमा	65 वर्ष (सेवानिवृत्ति आयु) से अधिक नहीं होनी चाहिए
अवधि और कार्यकाल	उपाध्यक्ष चार वर्ष की अवधि के लिए अथवा पैंसठ वर्ष की आयु तक, जो भी पहले हो, पद पर रहेगा।

4. पात्र और इच्छुक व्यक्ति अनुबंध में दिए गए प्रपत्र में अपना आवेदन श्री राजेश रंजन, अवर सचिव, उद्योग संवर्धन और आंतरिक व्यापार विभाग, वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार को *rajesh.ranjan@gov.in* पर भेज सकते हैं।

(राजेश रंजन)
अवर सचिव, भारत सरकार
दूरभाष: +91-11-23063651
ई-मेल: *rajesh.ranjan@gov.in*

Annexure-III

F. No.P-24017/34/2020-IPR-I
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-Establishment Section

Udyog Bhawan, New Delhi- 110 011.
Dated: Friday, 21st August, 2020

Vacancy

Department for Promotion of Industry and Internal Trade (DPIIT) invites applications for the post of Vice-Chairman, Intellectual Property Appellate Board (IPAB), Chennai.

2. IPAB is an Appellate Board, established under Section 83 of the Trade Marks Act, 1999 under the administrative control of DPIIT. It exercises jurisdiction over the matters entrusted with it under the various laws related to Intellectual Property Rights (IPR).

3. Persons fulfilling the eligibility and qualifications laid down by the Tribunal, Appellate Tribunals and Other Authorities (Qualifications, Experience and Other Conditions of Service of Members) Rules, 2020 as listed below may apply on the prescribed proforma so as to reach DPIIT on or before four weeks from the date of publication of this vacancy in the 'Employment News':

Post	Vice-Chairman, IPAB (one post)
Location	Chennai, Tamil Nadu
Pay Scale	A salary of Rs. 2,25,000 per month and other allowances and benefits as are admissible under the said Rules.
Eligibility Criteria	A person shall not be qualified for appointment as Vice-Chairman, unless he- a. is, or has been, a Judge of High Court; or b. has, for two years, held the office Judicial Member or a Technical Member and has a degree in law with twelve years of practice at bar or twelve years' experience in a State Judicial Service.
Age limit	Not more than 65 years (retirement age)
Term and tenure	The Vice-Chairman shall hold office for a term of four years or till he attains the age of sixty-five years, whichever is earlier.

4. Eligible and willing persons may submit their application in the proforma given in Annexure to Shri Rajesh Ranjan, Under Secretary, Department for Promotion of Industry and Internal Trade, Ministry of Commerce & Industry, Government of India, at *rajesh.ranjan@gov.in.*

(Rajesh Ranjan)
Under Secretary to the Government of India
Tel: +91-11-23063651
e-Mail: *rajesh.ranjan@gov.in*

ANNEXURE-IV

BIODATA OF CANDIDATE (IN DUPLICATE)

POST APPLIED FOR..

Please Affix duly signed one Passport size photograph here, and attach 2 unsigned photo.

Sl. No.	PARTICULARS	
1.	Name of candidate in block letters (as appears in Educational certificates)	
2.	Father's/Husband's Name	
3.	Date of birth (in Christian Era) and Age (As on closing date of application)	
4.	Educational Qualification (Kindly attach attested copy of educational qualification)	
5.	Date of enrolment as an advocate /Patent Agent or as applicable	
6.	Gender (Male/ Female/ Others) , Married or Unmarried	
7.	Correspondence Address along with Tel. No. & Mobile No. with Fax and e-mail address (if any)	
8.	Name & Address of the Office/ Department/ Court where at present working	
9.	a. Present / last post held, if any b. Pay Band & Grade Pay c. Pay in Pay Band [In case presently on deputation, indicate above details of regular post held also]	
10.	Date of appointment in the present grade	
11.	Date of superannuation (if applicable)	

12.	Details of Employment, in Chronological order (enclose Separate sheet, if required)	

Sl. No.	Office	Post held with Pay Scale/Pay Band & Grade Pay (indicate whether on regular basis or otherwise)	From	To	Nature of Duties

13.	Date of return from the Ex-cadre post, if any	
14.	Whether belong to SC/ST/OBC/GEN	
15.	Citations of the important cases of Trade Marks/Patent/Copyright Act appeared in the Supreme Court or any other High Courts.	
16.	Additional Information, if any, which the applicant likes to furnish in support of his suitability for the post. Enclose a separate sheet, if the space is insufficient.	
17.	Published work, if any, under Patent/ Trade Marks/ Copyright Law, if any (enclose copy)	

Place :

Date :

(Signature of the Candidate)

Part-II

(To be filled by the employer, if applicable)

i. It is certified that the information furnished by ________________ has been checked as per the service records of the individual and found correct.

ii. It is certified that no disciplinary/ Vigilance case is either pending or contemplated against _________________________.

iii. In the event of his/her selection __________________ he/she will be relieved of his/ her duties from this office.

iv. His/her annual Confidential Reports (Photocopies, duly attested) for the last five years are sent herewith.

Date:

Name:

Designation:

Telephone No.

अनुबंध-IV

उम्मीदवार का जीवन-वृत

.... पद के लिए आवेदन

एक पासपोर्ट साइज
हस्ताक्षरित फोटो तथा
दो अन्य फोटो इस
आवेदन के साथ चिपकाएं

क्र.सं.	विवरण	
1	नाम बड़े अक्षरों में (शैक्षिक प्रमाण-पत्रों में उल्लिखित के अनुसार)	
2	पिता/पति का नाम	
3	जन्म-तिथि (क्रिस्चन एरा में) तथा आयु (आवेदन की अंतिम तारीख के अनुसार)	
4	शैक्षिक योग्यता (कृपया शैक्षिक योग्यता संबंधी दस्तावेज की सत्यापित प्रति)	
5	अधिवक्ता/ पेटेंट एजेंट के रूप में नामांकन की तारीख अथवा जैसा भी लागू।	
6	लिंग (पुरूष/महिला/अन्य), विवाहित अथवा अविवाहित	
7	पत्राचार का पता, दूरभाष संख्या एवं मोबाइल नं., फैक्स तथा ईमेल का पता (यदि हो)	
8	कार्यालय/विभाग/वर्तमान कार्यरत न्यायालय का नाम व पता	
9	वर्तमान/अंतिम धारित पद , यदि हो पे-बैंड एवं ग्रेड पे पे-बैंड में वेतन [वर्तमान में प्रतिनियुक्ति पर होने की अवस्था में स्थायी धारित पद का भी उपर्युक्त विवरण का उल्लेख करें]	
10	वर्तमान ग्रेड में नियुक्ति की तारीख	
11	अधिवर्षिता की तारीख (यदि लागू हो)	
12	काल अनुक्रम में रोजगार का ब्यौरा (यदि अपेक्षित हो एक अलग शीट	

	लगाएं)	
	<table><tr><td>क्र.सं.</td><td>कार्यालय</td><td>वेतनमान/पे-बैंड एवं ग्रेड पे में धारित पद (नियमित आधार अथवा अन्यथा का उल्लेख करें)</td><td>से</td><td>तक</td><td>ड्यूटियों की प्रकृति</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>	
13	संवर्ग-बाह्य पद से लौटने की तारीख, यदि हो	
14	क्या एससी/ एसटी/ ओबीसी से संबंधित हैं	
15	सर्वोच्च न्यायालय अथवा अन्य उच्च न्यायालय में उपस्थित महत्वपूर्ण व्यापार चिह्न/ पेटेंट/कॉपीराइट अधिनियम के प्रशंसा पत्र	
16	पद के लिए उपयुक्त समर्थन में, यदि आवेदक देना चाहे, यदि कोई हो, अतिरिक्त सूचना । यदि जगह कम हो तो अलग सीट लगाएं।	
17	पेटेंट/ व्यापार-चिह्न/ कॉपीराइट कानून के अंतर्गत प्रकाशित कार्य यदि कोई हो। (कृपया प्रति संलग्न करें।)	

स्थान:

तारीख:

(उम्मीदवार के हस्ताक्षर)

भाग-II

(यदि सेवारत हो तो नियोक्ता द्वारा भरे जाने के लिए)

i. प्रमाणित किया जाता है कि .... द्वारा प्रस्तुत सूचना की उक्त व्यक्ति के सेवा-रिकार्ड से जांच की गई है तथा इसे सही पाया गया है।

ii. यह प्रमाणित किया जाता है कि .... के विरूद्ध कोई अनुशासनिक/सतर्कता मामला लम्बित अथवा चलाए जाने के अधीन नहीं है।

iii. उसके चयन की अवस्था में .... को इस कार्यालय से कार्य-मुक्त कर दिया जाएगा।

iv. इनकी गत पांच वर्ष की वार्षिक गोपनीय रिपोर्ट (विधिवत साक्ष्यांकित प्रतिलिपियां) भेजी जा रही है।

दिनांक :

नाम:
पदनाम:
दूरभाष सं. :